

FIR No. 150/2021
PS : Sarai Rohilla
U/s 279/337/304A IPC

17.07.2021

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. DL6SAY-1395 on superdari.

Present: Ld. APP for the State.
Sh. Manoj Kumar, Ld. Counsel for applicant.

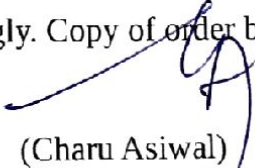
Submissions heard.

It is submitted by Ld. Counsel for the applicant that Naresh Kumar is the registered owner of the above said vehicle. Scanned copy of aadhaar card and RC filed by the counsel for applicant.

As per reply of IO, he has no objection to the release of vehicle on superdari to the applicant who is the rightful owner of the vehicle.

No useful purpose shall be served by retaining vehicle No. DL6SAY-1395 in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle be released to **registered owner**. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant/**registered owner**. The photographs along with CD shall be filed with the final report.

The application is disposed of accordingly. Copy of order be provided to applicant/counsel.


(Charu Asiwali)
MM-04/Central/THC
17.07.2021

FIR no. 340/2012
PS Sarai Rohilla
U/s 380/457/411/34 IPC
State Vs. Rajesh @ Burfi S/o Kanhaiya Lal

17.07.2021


Present:- Ld. APP for the State.

Accused is in JC.

Sh. Ajay Kumar Saini, LAC for accused.

An application on behalf of the accused to plead guilty in the present FIR.

Owing to the present circumstances, production warrants can not be issued at this stage. Therefore, let the present application be taken up on 23.08.2021.



(Charu Asiwat)
MM-04/Central:
Delhi/17.07.2021

E.FIR No. 000296/2019
PS Sarai Rohilla
U/S 379/411 IPC
State Vs. Mukesh S/o Sh. Vishwamitar

(Through Video Conferencing)

17.07.2021

Application under section 437 Cr.P.C for grant of bail on behalf of accused Mukesh S/o Sh. Vishwamitar

Present: Ld. APP for the State
Sh. Raj Kumar, Ld. Counsel for accused.

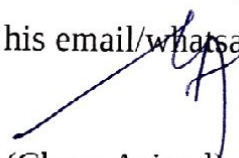
Counsel for accused has submitted that accused is in JC since 08.07.2021 and has been falsely implicated in the present case.

I have heard ld. Counsel for accused, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused has been running in JC since 08.07.2021. Recovery has already been affected from the accused. Accused is no longer required for custodial interrogation. I see no reasons to keep the accused confined any longer. Accordingly, accused Mukesh S/o Sh. Vishwamitar be released on bail on furnishing bail bond for a sum of Rs. 10,000/- with one surety of like amount. Accused Mukesh S/o Sh. Vishwamitar be released from JC if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.


(Charu Asiwali)
MM-04/Central:
Delhi/17.07.2021

E.FIR No. 000237/2021
PS Sarai Rohilla
U/S 379/411 IPC
State Vs. Shiva @ Prince S/o Sh. Rajender

(Through Video Conferencing)

17.07.2021

Application under section 437 Cr.P.C for grant of bail on behalf of accused Shiva @ Prince S/o Sh. Rajender

Present: Ld. APP for the State
Sh. Ajesh Kr. Sharma, Ld. Counsel for accused.

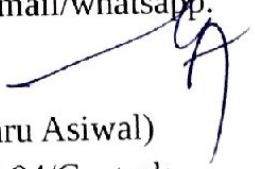
Counsel for accused has submitted that accused is in JC since 09.07.2021 and has been falsely implicated in the present case.

I have heard ld. Counsel for accused, Ld. APP for the State and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused has been running in JC since 08.07.2021. Recovery has already been affected from the accused. Accused is no longer required for custodial interrogation. I see no reasons to keep the accused confined any longer. Accordingly, accused Shiva @ Prince S/o Sh. Rajender be released on bail on furnishing bail bond for a sum of Rs. 20,000/- with one surety of like amount. Accused Shiva @ Prince S/o Sh. Rajender be released from JC if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.


(Charu Asiwali)
MM-04/Central:
Delhi/17.07.2021

E.FIR No. 000414/2021
PS Sarai Rohilla
U/S 379/411 IPC
State Vs. Shiva @ Prince S/o Sh. Rajender

(Through Video Conferencing)

17.07.2021

Application under section 437 Cr.P.C for grant of bail on behalf of accused Shiva @ Prince S/o Sh. Rajender

Present: Ld. APP for the State
Sh. Ajesh Kr. Sharma, Ld. Counsel for accused.

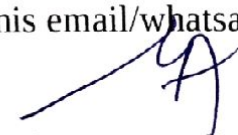
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(Charu Asiwat)
MM-04/Central:
Delhi/17.07.2021